

its utilisation during each of last three years is as indicated below :

(Rs. in Lakh)			
	Year	Allocation	Utilisation
Schemes of Deptt.	1993-94	460.0	349.3
of Agri. Coopn.	1994-95	785.0	459.8
	1995-96	535.0	511.9
Schemes of M/o	1993-94	119.8	112.8
Environment	1994-95	122.0	142.3
and Forests	1995-96	224.0	135.0

Under the schemes of Ministry of Environment and Forest, funds upto 20% can be used for soil and moisture conservation components.

(c) The low utilization is due to non release of funds by the State Government to the implementing agencies.

(d) Under the scheme of Soil Conservation in the Catchments of River Valley Projects, so far an area of 13800 ha. has been treated. Under National Watershed Development Project for Rainfed Areas, major items of works taken up so far include drainage line treatment, contour vegetative hedges, crop demonstration, agro-forestry, dry land horticulture and household production systems. Under the two schemes of the Ministry of Environment and Forest namely Integrated Afforestation and Eco-Development Project and Area-oriented Fuelwood and Fodder Project, an area of 8900 ha. has been treated so far.

National Coastal Management Authority

2165. DR. LAXMINARAYAN PANDEY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have set up the National Coastal Management Authority to oversee the functioning of State Coastal Management Authorities to protect the Coastal line of the country;

(b) if so, the terms of reference, jurisdiction and powers thereof;

(c) whether the Government are also monitoring the implementation of the Coastal Regulation Zone Notification of 1991;

(d) if so, whether any violation of the aforesaid notification has been noticed by the Government, and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) No, Sir.

(b) Does not arise.

(c) The Ministry of Environment and Forests and the Government of State or Union Territory and such other authorities at the State or Union Territory levels, as may be designated for this purpose, shall be responsible for monitoring and enforcement of the provisions of this notification within their respective jurisdictions.

(d) Yes, Sir.

(e) Concerned State Government/Union Territory Administration have been asked to submit report.

Condition of Tihar Jail

2166. SHRI R.L.P. VERMA :

SHRI BANWARI LAL PUROHIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether unhygienic conditions, poor medical facilities, serving of bad food, improper lavatory block, congestion in wards and so on are prevailing in the Tihar Jail, New Delhi;

(b) if so, the action taken by the Government to improve the pitiable condition prevailing there;

(c) whether the jail manual was written about a century back and the same has become totally redundant in the present day environment;

(d) whether there is any proposal to amend the jail manual of all the jails in the country including the Tihar Jail; and

(e) if so, the time by which the same would be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) and (b) The Government of Delhi has taken numerous measures inmates to provide better living conditions to the inmates of the Tihar Jail. Food in the jail is cooked in hygienic conditions. Canteen facilities are available to the prisoners. They are provided with seasonal clothing and bedding. The jail has also a Cable TV network. Every newly admitted prisoner is medically examined. Specialists from DDU Hospital and other hospitals visit the jail. A caring unit under one Assistant Superintendent of Jail has been assigned the duty of helping and guiding the prisoners when they are taken to various hospitals outside the jail for treatment. Prisoners who are drug addicts, are treated at the Drug De-addiction Centre called 'Ashiana'. Post de-addiction care is provided by another Centre called 'Aasra'. Ward Panchayats have been activated to identify depressed/ill prisoners needing special psychiatric/medical attention. To reduce overcrowding, a new jail (Jail no. 5) has been opened recently.